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Title: Regarding notices of Question of privilege.

DR. A. SAMPATH (ATTINGAL): Madam Speaker, I am on a point of order. ... (*Interruptions*)

With your permission, I would like to state that I have given a notice under rule 222 and rule 223. This is regarding a statement, I mean a reply made by hon. Minister of Parliamentary Affairs Shri Ananthkumar on the floor of the House on the very first day of the commencement of this Session, that is, on the 18<sup>th</sup> July. ... (*Interruptions*)

During 'Zero Hour', Members raised an issue regarding an attack. ... (*Interruptions*)

HON. SPEAKER: What type of notice is it?

DR. A. SAMPATH : I have given a privilege notice. ... (*Interruptions*)

SHRI NISHIKANT DUBEY (GODDA): There is no point of order during 'Zero Hour'. ... (*Interruptions*)

DR. A. SAMPATH : With due respect, I have given the notice addressed to the hon. Speaker, as the rule says. ... (*Interruptions*) Under rule 222 and rule 223, I have given the notice of my intention to raise this matter on the floor of the House. I have given it to the Secretary-General also. ... (*Interruptions*)

It is regarding the statement made by the hon. Minister on the floor of the House. My submission is that he has tried to mislead the House as also the public. He made a statement regarding the attack on one of the hon. Members of the House, Dr. Shashi Tharoor. On the issue which the hon. Member raised during 'Zero Hour', cutting across Party lines many of the hon. Members of the House have also condemned and associated with the matter.

Without seeking any information from the concerned State Government, the hon. Minister had stated in this august House that law and order is a State subject. The Minister has not yet collected the information from the concerned State Government.

HON. SPEAKER: I will see to it.

DR. A. SAMPATH : He has not yet gone through the FIR also. All the arrested eight persons belong to the BJP. He has made a statement that the attack was made by the 'CPI(M) goons' and criminals. Madam, these words should not be used by the Parliamentary Affairs Minister. They are unparliamentary words also. I would request the Minister, through you Madam, to withdraw these words and correct his statement. He has to make a correct statement on the floor of the House.

HON. SPEAKER: I will have to go through it.

DR. A. SAMPATH : Madam, if he is not willing to correct his statement, my breach of privilege notice may be taken into cognizance and action may be taken against the Minister who has tried to mislead the House....

*(Interruptions)*

HON. SPEAKER: You have given a Privilege notice. I will see to it.

DR. A. SAMPATH : This is a very serious issue. The Minister should not try to mislead the House.

HON. SPEAKER: I will go through it. You have given the Privilege notice. I will go through it.